

THE ODISHA ADVOCATES' WELFARE FUND (AMENDMENT)
BILL, 2021

A

BILL

FURTHER TO AMEND THE ODISHA ADVOCATES' WELFARE
FUND ACT, 1987

BE it enacted by the Legislature of the State of Odisha in the
Seventy-second Year of the Republic of India as follows: —

Short title.

1. This Act may be called the Odisha Advocates' Welfare Fund
(Amendment) Act, 2021.

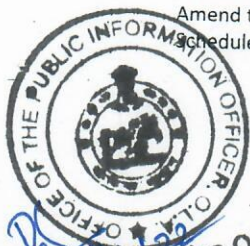
Insertion of
new section
16-B.

2. In the Odisha Advocates' Welfare Fund Act, 1987
(hereinafter referred to as the principal Act), after section 16-A, the
following section shall be inserted, namely: —

Odisha Act
18 of 1987.

"Power to
Amend the
Schedule.

16-B. The State Government may, on the recommendation
of the Committee, by notification, and having due regard to
the availability of the amount in the fund, amend the rates
specified in the Schedule".



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Amendment of
the Schedule.

3. In the principal Act, for the Schedule, the following
Schedule shall be substituted, namely: —

"SCHEDULE

(See sections 9 and 16)

Period of completed year of practice

Amount to be received

(1)

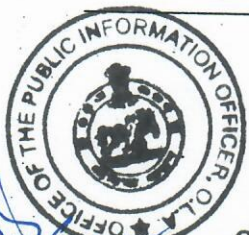
(in rupees)

(2)

30 years standing	4,50,000/-
29 years standing	4,35,000/-
28 years standing	4,20,000/-
27 years standing	4,05,000/-
26 years standing	3,90,000/-
25 years standing	3,75,000/-
24 years standing	3,60,000/-
23 years standing	3,45,000/-
22 years standing	3,30,000/-
21 years standing	3,15,000/-
20 years standing	3,00,000/-
19 years standing	2,85,000/-
18 years standing	2,70,000/-
17 years standing	2,55,000/-
16 years standing	2,40,000/-
15 years standing	2,25,000/-
14 years standing	2,10,000/-
13 years standing	1,95,000/-
12 years standing	1,80,000/-
11 years standing	1,65,000/-
10 years standing	1,50,000/-
9 years standing	1,35,000/-
8 years standing	1,20,000/-
7 years standing	1,05,000/-
6 years standing	90,000/-
5 years standing	75,000/-

Less than 5 years standing
(Only on death)

75,000/- "



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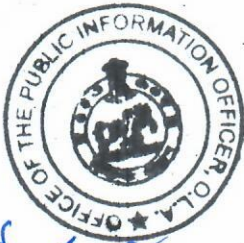


STATEMENT OF OBJECTS AND REASONS

The Odisha Advocates' Welfare Fund Act., 1987 has been enacted for providing an amount as financial assistance to the Advocates in accordance with the Schedule to the said Act on cessation of practice on the account of death or retirement or on account of voluntary cessation on the ground of permanent physical or mental disability. The amounts specified in the Schedule to the said Act are met out of the fund constituted under Section 3 thereof.

There is a demand from the Odisha State Bar Council and there is a proposal of the Trust Committee for upward revision of monetary benefits as provided in the Schedule to the said Act which was last revised in the year 2013. Taking into consideration suggestion of the Trust Committee and inflationary trend in the economy and the availability of resources in the Fund, it has been considered to enhance the financial assistance provided in the Schedule i.e. to increase the initial slab from Rs.45,000/- to Rs.75,000/- and the highest slab from Rs.2,70,000/- to Rs.4,50,000/- by multiplying factor of 1.67. Further, a new section has been provided empowering the State Government to amend the Schedule for enhancement of benefits specified in the Schedule on the recommendation of the Committee and having regard to availability of the amount in the Fund.

The Bill seeks to achieve the above objectives.



27/1/22
Public Information Officer
Odisha Legislative Assembly

PRATAP JENA
Member-in-charge



ANNEXURE

[EXTRACT TAKEN FROM THE ODISHA ADVOCATES' WELFARE FUND
(AMENDMENT) ACT, 1987 ODISHA ACT 18 OF 1987]

Emergency
financial
assistance to
advocates

16-A Notwithstanding anything contained in this Act., the Committee may also grant such amount, as may be determined by it, from the fund to the Bar Council of Odisha for the purpose of providing financial assistance to the needy advocates in the event of disruption of legal practice occasioned by any natural calamity, pandemic and similar situation affecting the legal profession at large which shall be disbursed to the needy advocates of the State in accordance with the rules as may be framed by the Bar Council of Odisha in this regard,"

SCHEDULE

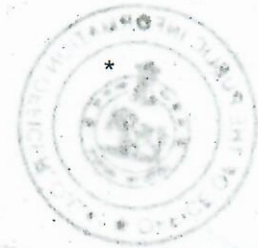
[See Sections 9 and 16]

Period of completed year of practice

Amount to be received

(in rupees)

(1)	(2)
	Rs.
30 years' standing	2, 70,000/-
29 years' standing	2,61,000/-
28 years' standing	2,52,000/-
27 years' standing	2, 43,000/-
26 years' standing	2, 34,000/-
25 years' standing	2,25,000/-
24 years' standing	2,16,000/-
23 years' standing	2,07,000/-
22 years' standing	1,98,000/-
21 years' standing	1,89,000/-



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20 years' standing	1,80,000/-
19 years' standing	1,71,000/-
18 years' standing	1,62,000/-
17 years' standing	1,53,000/-
16 years' standing	1,44,000/-
15 years' standing	1,35,000/-
14 years' standing	1,26,000/-
13 years' standing	1,17,000/-
12 years' standing	1,08,000/-
11 years' standing	99,000/-
10 years' standing	90,000/-
9 years' standing	81,000/-
8 years' standing	72,000/-
7 years' standing	63,000/-
6 years' standing	54,000/-
5 years' standing	45,000/-
Less than 5 years' standing	45,000/-

(only on death).]



DR
21/4/22
Public Information Officer
Odisha Legislative Assembly